

(b) if so, the details thereof, PSU-wise; and

(c) whether any social audit report has been received by Government to keep an eye on the CSR activities being done by the PSUs and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS  
(SHRI DHOTRE SANJAY SHAMRAO): (a) Yes Sir.

(b) The PSU-wise details are as under:—

- (i) M/s TCIL - Telecom Consultants India Limited (TCIL) has utilized funds of ₹ 59.82 lakhs under Corporate Social Responsibility (CSR) during 2018-19. This comprises of expenditure of ₹ 18.82 lakhs on Skill Development in Telecom domain, ₹ 22.8 lakhs on Healthcare at Dwarkadhish Temple, Dwarka, Gujarat and Abdul Kalam Memorial Rameshwaram, Tamil Nadu, ₹ 3.63 lakhs on Swachh Bharat Kosh, ₹ 8.85 lakhs for funding to a Startup firm for project feasibility study and prototype development of technology for Indian railways through image based data and applying data analytics /AI technologies, ₹ 1.12 lakhs on Internet bandwidth charges for Tele-education project and ₹ 4.6 lakhs on CSR Admin overheads.
- (ii) M/s ITI Ltd. - Indian Telecom Industry (ITI) has utilized funds of ₹ 64.12 lakhs under Corporate Social Responsibility during 2018-19. This comprises of expenditure of ₹ 10.14 lakhs on Sanitation, ₹ 1.55 lakhs on Drinking water, ₹ 4.57 lakhs on poverty Alleviation, ₹ 25.00 lakhs on Education, ₹ 8.76 lakhs on Skill Development, ₹ 1.85 lakhs on Social Welfare, ₹ 7.25 lakhs on Forest and Environment and ₹ 5.00 lakhs on others.
- (iii) BSNL/MTNL: Since both Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL) are in losses from last three financial years hence these companies does not come under the compliance of Corporate Social Responsibility (CSR) as per norms.

(c) No Sir.

**Payment of dues by private telecom companies**

1610. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of private telecom companies who have deposited the amount,

as a part of licensing agreement, with Government as per directions of the Supreme Court; and

(b) the details of the amount deposited as per Supreme Court orders?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DHOTRE SANJAY SHAMRAO): (a) and (b) As per directions of the Supreme Court of India, the name of private telecom companies and amount deposited by them are given in the Statement.

**Statement**

*Name of private telecom companies and amount deposited by them as part of licensing agreement*

Sl. No.	Name of the Company	Payment Received (in ₹ crore) as on 28.02.2020
1.	Vodafone Idea Limited	3500
2.	Bharti Airtel Group of Companies	9500
3.	Telenor India Private Ltd.	500
4.	Tata Group of Companies	2197.37
5.	Reliance Jio Infocom Ltd.	195.18
6.	Quadrant Televentures Ltd.	0.69
7.	Reliance Communication Ltd. /Reliance Telecommunication Ltd.	3.96
TOTAL		15897.20

**Complaints against telecom service providers**

1611. SHRI M.P. VEERENDRA KUMAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government has received complaints from subscribers against Telecom Service Providers (TSPs);

(b) if so, the details thereof, TSP-wise;